

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**



C.P. (I.B) No.61/9/NCLT/AHM/2019

**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.12.2019**

Name of the Company: BVC Tradeport Pvt. Ltd.
V/s
Salebhai Internet Ltd.

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	UDAY R BHATT	ADV FOR	RESPONDENT	
2.	KRISHAL H. PATEL	ADV.	PETITIONER	


ORDER

The Parties are represented through their respective Counsel(s).

On the request of Learned Counsel for the Respondent, the matter is adjourned, in the presence of the Counsel for the petitioner.

List the matter on 06.01.2020


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 9th day of December, 2019.